

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 74 of 2021

IN THE MATTER OF:

Bank of Baroda

...Appellant

Versus

Pankaj Dhanuka
Insolvency Resolution Professional
for Lanco Kondapalli Power Ltd.

...Respondent

Present: -

For Appellant: Mr. Aman Sharma, Proxy Counsel
Ms. Praveens Gautam, Advocate.

For Respondent: Mr. Misha, Mr. Vijayant Paliwal, Ms. Charu Bansal and Ms.
Jasveen Kaur, Advocates.
Mr. Pankaj Dhanuka (RP)

O R D E R
(Virtual Mode)

15.04.2021 Reply Affidavit and Rejoinder have been filed by the parties.

On 11.02.2021 parties were directed to file short written submissions not exceeding three pages along with the pleadings supported by the relevant case law.

2. Mr. Aman Sharma, Proxy Counsel appears on behalf of the Appellant submits that main arguing counsel is suffering from fever so he could not comply the aforesaid directions. He prays two weeks more time to file short written submissions along with relevant case law. Prayer allowed. Learned Counsel for the Appellant is granted two weeks more time to file short written submissions not exceeding three pages along with the pleadings supported by the relevant case law.

3. Learned Counsel for the Respondent submits that he has filed compilation of judgments on 12.04.2021 which is taken on record. He further submits that he has also filed short Written Submissions vide Diary No. 26774

on 12.04.2021. Registry is directed to check and place the 'Short Written Submissions' on record.

4. Interim direction to continue.

List the Appeal 'For Admission (After Notice)' on **13th May, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

R. N./ nn./